

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:115
ANSWERED ON:05.12.2013
LAND ACQUISITION
Sule Supriya

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether some cases of land acquired by the Government and remains unutilised for a long period have come to the notice of the Government;
- (b) if so, the details thereof during each of the last three years and the current year, State/UT-wise;
- (c) the purpose of acquisition and reasons for non-utilization of acquired land and plan for its utilisation;
- (d) whether the new land acquisition law has any adverse impact on development projects; and
- (e) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT
(SHRILAL CHAND KATARIA)

- (a) to (c): Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No. 18 of the State List (List II) of the Seventh Schedule to the Constitution. The acquisition of land for various projects is done by the concerned State Govts./ UT Administrations. State-wise data regarding land acquired by the Governments and remains unutilised for a long period, is not maintained at the Central level.
- (d) No Sir.
- (e) In view of (d) above, Question does not arise.